GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:2198
ANSWERED ON:10.03.2015
IRREGULARITIES IN BCCI/ IPL
Azad Shri Kirti (JHA);Chinnaraj Shri Gopalakrishnan

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether several agencies of Government viz. Enforcement Directorate (ED), Income Tax (IT) Department, Service Tax Department have been investigating into alleged irregularities committed by Board of Control for Cricket in India (BCCI) and Indian Premier League (IPL) in the management of cricket in the country;
- (b) If so, the details thereof and present status of each case;
- (c) the observation by the Mudgal Committee regarding the working of several sports bodies involved in cricket;
- (d) the reaction of the Government thereto; and
- (e) the present status of inclusion of BCCI under RTI Act?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS(SHRI SARBANANDA SONOWAL)

- (a) Yes, Madam.
- (b) Central Board of Direct Taxes, Department of Revenue has informed that disclosure of information regarding specific taxpayer is prohibited except as provided under section 138 of the Income Tax Act, 1961. However, whenever any instance of violation of direct tax laws is noticed by the Income Tax Department, appropriate action including searches, surveys, assessment of income, levy of tax, imposition of penalty and launching of prosecution is taken as per law, depending upon facts and circumstances of each case.

Enforcement Directorate has informed that they are still investigating the alleged irregularities committed by BCCI and IPL in the management of cricket in the country for contravention of Foreign Exchange Management Act. So far, 29 Show Cause Notices (SCN) have been issued in the matter out of which 4 SCNs have been adjudicated and a total penalty of Rs.98.35 crore imposed.

- (c) & (d) Justice Mukul Mudgal Committee has been appointed by the Hon'ble Supreme Court of India to inquire into the betting, spot fixing etc in IPL and submit its report to the Hon'ble Supreme Court of India. The Ministry is not involved in the matter.
- (e) Madam, the matter regarding BCCI to be a Public Authority in terms of section 2(h) of the RTI Act was raised before the Central Information Commission (CIC) which in turn sought the views of this Ministry. This Ministry made written submissions to CIC on 16.12.2011 and 9.1.2012 pleading to bring BCCI under the RTI Act. CIC issued Notice for hearing the matter on 25.7.2013. Against the Notice of CIC to hear the case, BCCI filed WP No.20229/2013 in the Madras High Court. The CIC has been cited as a respondent in this case. Hon'ble Madras High Court vide its order dated 24.7.2013, in aforesaid Writ Petition, had ordered interim stay of all other proceedings.